The Jammu and Kashmir Instrument (Control of Noises) Act, 1959

Act 7 of 1959

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THE JAMMU AND KASHMIR INSTRUMENTS (CONTROL OF NOISES) ACT, 1959

ACT NO. VII OF 1959

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THE JAMMU AND KASHMIR INSTRUMENTS (CONTROL OF NOISES) ACT, 1959

ACT NO. VII OF 1959

[Received the assent of the Sadar-i-Riyasat on 14th April, 1959 and published in Government Gazette dated 20th April, 1959.]

An Act to control the use and play of instruments such as loud-speakers, microphones and amplifiers

Be it enacted by the State Legislature in the Tenth Year of the Republic of India as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Jammu and Kashmir Instruments (Control of Noises) Act, 1959.

(2) It shall come into force 1 [with effect from 4th day of September 1986.]

2. Definitions—In this Act., unless there is anything repugnant in the subject or context,— "instrument" means a loud-speaker, an amplifier and such other apparatus for the play of sounds as may be declared to be an instrument under this Act by the Government.

3. Restriction on the use of instruments.—No person shall use or operate any instrument in or upon any premises at such pitch or volume as to be audible beyond the
precincts thereof, except under the gritted permission of the District Magistrate or any officer authorized by him in this behalf and under such conditions as may be attached to it.

4. Limitation on the use of instruments.—No person shall use or operate any instrument between ten o'clock in the night and six o'clock in the morning, except with the written permission of the District Magistrate or any officer authorized by him in this behalf] and under such conditions as may be attached to it.

5. Fee for the use of loud-speaker.—A fee of rupees ten [per-hour] shall be charged in the case of permission, if and when granted, for the use of a loud-speaker.

6. Exemption.—(1) Nothing in this Act shall apply to the use of any instrument by any department of the Government or the Government of India or to the loud-speakers fitted with the machines of cinemas.

(2) The Government may, by a notification published in the Government Gazette, remit the fee leviable under section 4-A in any case or class of cases.

7. Repeal and Saving.—(1) The Jammu and Kashmir Instruments (Control of Noises) (Amendment) Ordinance, 1962 is hereby repealed. (2) Notwithstanding such repeal, anything done under the said Ordinance shall be deemed to have been done under this Act as if this Act were in force on the day such thing was done.]